

PG Diploma in Biotechnology, Law and Policy



Gujarat National Law University

In association with

Gujarat State Biotechnology Mission

Department of Science & Technology
Government of Gujarat



I think the biggest innovations of the 21st century will be at the intersection of biology and technology. A new era is beginning.

Steve Jobs

Co-founder, Chairman and CEO of Apple Inc

If I were 21 years old, I would go into biotechnology or genetic engineering.

Larry Ellison

Founder & CEO of Oracle



Climate change. Urbanization. Biotechnology. Those three narratives, still taking shape, are developing a long arc likely to dominate this century."

Stewart Brand

Editor of the *Whole Earth Catalog* and
Founder of Long Now Foundation

The biotechnology wave is similar to the information technology wave of the 1980s and 1990s.

Dietmar Hopp

Co-founder of SAP SE





Gujarat National Law University (GNLU) and Gujarat State Biotechnology Mission (GSBTM) join hands to develop a new postgraduate diploma in Biotechnology, Law and Policy. A memorandum of understanding to this effect was signed in the presence of Shri Vijay Rupani, Hon'ble Chief Minister of Gujarat and Hon'ble Mr Justice (Retd) Ranjan Gogoi, former Chief Justice of India, on February 10, 2020.

Gujarat National Law University

Established by the Government of Gujarat in 2003, Gujarat National Law University, Gandhinagar (GNLU) is a leading law university in the country. National Institutional Ranking Framework (NIRF) Ranking 2020 released by the Ministry of Human Resource Development, Government of India has ranked GNLU as the 7th best law school in the country. Competition Success Review-GHRDC Law School Survey 2020 ranks GNLU as the best law school in the country while India Today Ranking 2020 has ranked GNLU at the 2nd position and Outlook Ranking 2020 at 5th position. GNLU has a global network of partner institutions in 13 countries across five continents for academic and research collaboration.

Gujarat State Biotechnology Mission

Gujarat State Biotechnology Mission (GSBTM) is a society established under the aegis of Department of Science & Technology, Government of Gujarat to promote, support and facilitate the development of biotechnology in the state by promoting research and development in the field of biotechnology, by generating the quality human resource in the field of biotechnology and by supporting the development of biotechnology industries by taking effective measures and policy and planning level.



Biotechnology is a fast-evolving science. Today, its applications are implemented in diverse fields giving rise to many legal, ethical and policy issues. The interface between law and biotechnology has, therefore, become important more than ever before. This new diploma will acquaint students with the knowledge and skills required to face legal, ethical and policy challenges posed by biotechnology that are critical to the biotechnology industry.



Dr. S. Shanthakumar
Director, GNLU



Dr Snehal Bagatharia
Mission Director (InCharge)
GSBTM

Modern Biotechnology is having great potential for the promotion of human well-being, particularly in meeting critical needs for food, healthcare and environment protection. Governments are increasingly realizing its potential as a leveller tool for the socio-economic upliftment of their subjects. However, developing public awareness and consensus on the adoption of technology is an important democratic dispensation. Safety studies of biotech products play a pivotal role in their commercialization and also form the foundation for public consensus building. A comprehensive understanding of these regulations is needed to ensure the safety of products to be launched in the market. This PG Diploma is an attempt to generate awareness and understanding of regulations related to biotechnology lead products and processes amongst different stakeholders.



PG Diploma in Biotechnology, Law and Policy

PG Diploma in Biotechnology, Law and Policy has been designed to impart knowledge of law related to biotechnology, which is one of the fastest-growing industries in the world. This interdisciplinary programme will lay a strong foundation for understanding the interplay between biotechnology, law and regulation, and prepare students to meet the rising demand for biotechnology policy expertise to control the potential risks associated with the use of modern biotechnology products.

The programme covers various areas of biotechnology law, regulatory issues, and also explores related areas such as law and genetics, research on human tissues and stem cells, biosecurity, biobanks and gene patents. It reviews the implications of strategic ethical, legal, and regulatory choices that add value to the biotechnology firm, customers, and society. The programme consists of eight courses spread over two semesters:

Semester I	Semester II
<ul style="list-style-type: none">Indian Legal System: A PrimerScience of BiotechnologyRegulation of BiotechnologyBiotechnology and Intellectual Property Rights	<ul style="list-style-type: none">Biotechnology and Human RightsBiotechnology and Environmental LawBiotechnology and International Trade LawDissertation

Eligibility Criteria

Bachelor's Degree or equivalent in any discipline from any recognized University.

Programme Duration: One year

Classes will be held on weekends except for the public holidays.
Classes will commence from Saturday, December 05, 2020.

Programme Fee: Rs.15,000 for the entire programme

How to apply

The last date for application is November 27, 2020.

Candidate should download the Application Form from GNLU website (www.gnlu.ac.in) and send the duly completed application form to Registrar, Gujarat National Law University, Koba, Gandhinagar, PIN 382426 by Registered Post or hand delivery to reach him latest by 5.00 pm on November 27, 2020. The form should be accompanied by self-attested copies of graduation degree & mark sheet and a passport size photograph.

The candidate should also email the scanned copy of the application form and supporting documents to pgdblp@gnlu.ac.in

For more information visit the Programme Webpage on the GNLU website or email pgdblp@gnlu.ac.in



Brief Introduction to Courses

Indian Legal System a Primer

The legal system in India has drastically changed since colonial times. There are criticisms directed towards the existing legal framework as not responding to the challenges of contemporary society and with its identification as a Common Law legal system. However, judicial activism has resulted in liberal interpretations of the various statutes. This paper aims to acquaint the students with a basic understanding of the development of the legal system in India.

Science of Biotechnology

Biotechnology is a multidisciplinary subject with its roots lying in basic sciences- botany zoology chemistry, physics mathematics and computer science. Biotechnology has been developing very fast in recent years and it has had a great impact on human life. Biotechnological inventions and applications raise ethical, legal and social issues. The goal of this course is to introduce students to the world of biotechnology and to acquaint them with various techniques and emerging areas of biotechnology.

Regulation of Biotechnology

Regulating any technology needs to be done with a holistic approach to ensure optimal utilization of such technology toward sustainable development. Especially so with biotechnology as this deals with the basic concept of life and includes health, food and other aspects. The issue of regulation of biotechnology has been contentious regarding the mode and method of application of the law in the field of biotechnology. To ensure optimal utilization of biotechnology toward sustainable development, the laws and policies should comply with the law of the land—the Constitution of India and the socioeconomic goals set out in the Directive Principles of State Policy prescribed under the constitution. At the same time, the fundamental rights of the people of India are also required to be safeguarded most dynamically by any policy that intends to regulate biotechnology.

Biotechnology and IPR:

All novel Technologies require the law to adjust and develop, yet beyond the normal challenges, biotechnology poses fundamental, ethical and legal problems and also calls for reflection as it touches upon the very foundation of life. Biotechnology today plays a key role in virtually all areas of pharmaceutical science, genetics, molecular biology, biochemistry, immunology, stem cell-related research, embryology and cell biology, bioremediation and biodegradation. The inventions made with biological resources beneficial to humanity needs to be protected. It is here that Intellectual Property Law plays an important role.

Biotechnology and Human Rights

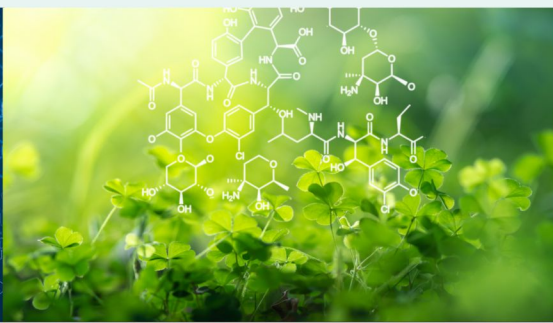
The biotechnology covers a vast range of issues. It invites us to re-examine concerns ranging from reproductive technology to the rights of those indigenous peoples whose genetic samples are used in biotechnological research. It also creates new areas of human rights discussions with far-reaching implications for future generations, dealing with such processes as germ-line manipulation (altering the genes in egg, sperm, or embryo cells to change characteristics of the developing foetus), and genetic screening. This paper aims at learning about main issues and developments related to Biotechnology and Human Rights.

Biotechnology and Environmental Law

This paper aims at learning about main issues and developments related to Biotechnology and Environmental Law. It would look into the application of the various processes of protecting and conserving the environment. The environmental biotechnology laws are used to prevent and reduce environmental degradations and students would learn all those aspects in this course.

Biotechnology and International Trade Law:

In recent past, adoption and diffusion of biotechnology have raised several policy challenges for the governance of this technology due to rapid expansion of the biotechnology industry. Development of trade in biotechnology has been a subject of great importance, debate and discussion. With the WTO and the TRIPs Agreement, International Trade in Health Care, Pharmaceutical Products and Agricultural Products has brought to the forefront many issues and challenges calling for proper regulation and policies.





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